## IN THE CE NTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI.

CP 339/98 in OA 2209/97

New Dalhi this the 22nd day of January, 1999.

Hon ble Smt.Lakshmi Swaminathan, Member (J) Hon'ble Shri N. Sahu, Member (A)

O.P. Viksit S/O Late Shri Khem Chand Retired Principal, R/O C-81, Surajmal Vihar, De 1hi-110092.

.... Applicant

(Patitioner present in person)

## Versus

- 1. Shri Omesh Saigal, The Chief Secretary, Delhi Government, 5-Sham Nath Marg, Delhi-54.
- 2. Shri R. Chandra Mohan, Director-cum-Secretary, The Directorate of Training and Tech Education, I.P.Estate, C-Block, Vikas Bhawan, New Dethi.

.... Respondents

(By Advocate Sh.B.S. Gupta through proxy counsel Sh.S.K.Gupta)

## ORDER (ORAL)

(Hon ble Smt.Lakshmi Swaminathan, Member (J)

We have heard both the parties on CP 339/98.

- Shri S.K.Gupta, proxy counsel for the respondents has 2. submitted a copy of the order passed by the Hon'ble Dethi High Court dated 7.1.99 in which the operation of the impugned order dated 12.8.98 in OA 2209/97 has been stayed. (Copy placed on record).
- In the above circumstances, applicant seeks permission to withdraw the C.P. Permission is allowed. CP 339/98 is accordingly dismissed as withdrawn.

house onto (N. Sahu) Member (A)

(Smt.Lakshmi Swaminathan) Me mbe r(J)